

SCHEDULE-II
FORM D
PROOF OF CLAIM BY FINANCIAL CREDITORS

*(Under Regulation 18 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)*

18.01.2025

TO,
MR. PINAKIN SURENDRA SHAH,
INSOLVENCY PROFESSIONAL
LIQUIDATOR, H.V SYNTHETICS PRIVATE LIMITED,
IBBI/IPA-002/IP-N00106/2017-18/10248,
A/201 SIDDHI VINAYAK TOWERS, B/H BMW SHOWROOM
NEXT TO KATARIA HOUSE, OFF S.G.HIGHWAY,
MAKARABA, AHMEDABAD-380051, GUJARAT-380051.

EMAIL ID- LIQ.HVS@GMAIL.COM

FROM

INTEC CAPITAL LIMITED
708, MANJUSHA BUILDING 57, NEHRU PLACE NEW DELHI - 110019
EMAIL: IBC@INTECCAPITAL.COM

**SUBJECT: SUBMISSION OF PROOF OF CLAIM IN RESPECT OF THE
LIQUIDATION OF H.V SYNTHETICS PRIVATE LIMITED UNDER THE
INSOLVENCY AND BANKRUPTCY CODE, 2016.**

1.	NAME OF FINANCIAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF	INTEC CAPITAL LIMITED L74899DL1994PLC057410 COPY OF MASTER DATA AND REGISTRATION CERTIFICATE OF FINANCIAL CREDITOR ANNEXURE-A & B
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INTEC CAPITAL LTD.

CIN: L74899DL1994PLC057410

Regd. Off: 708, Manjusha Building, 57 Nehru Place, New Delhi - 110019. T +91-11-4652 2200/300 F +91-11-4652 2333

www.inteccapital.com

2. ADDRESS AND EMAIL OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	ADDRESS:- 708, MANJUSHA BUILDING, 57, NEHRU PLACE, NEW DELHI-110019 EMAIL ADDRESS :- IBC@INTECCAPITAL.COM ARVIND.JHA@INTECCAPITAL.COM DEEPIKA.UNIYAL@INTECCAPITAL.COM SUBHASH.CHANDER@INTECCAPITAL.COM
3. TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM	<p>(I) TOTAL AMOUNT OF CLAIM RS. 26,59,28,610/- (TWENTY SIX CRORE FIFTY NINE LAKH TWENTY EIGHT THOUSAND SIX HUNDRED TEN)</p> <p>(A) LOAN ACCOUNT NO. LNAHM01813-140003358 OUTSTANDING AMOUNT OF RS. 5,13,46,707 (FIVE CRORE THIRTEEN LAKH FORTY SIX THOUSAND SEVEN HUNDRED SEVEN) AS ON 11.12.2024</p> <p>(B) LOAN ACCOUNT NO. LNAHM02614-150004259 OUTSTANDING AMOUNT OF RS. 15,77,95,179/- (FIFTEEN CRORE SEVENTY SEVEN LAKH NINETY FIVE THOUSAND ONE HUNDRED SEVENTY NINE)</p> <p>(C) LOAN ACCOUNT NO. LNAHM02614-150005111 OUTSTANDING AMOUNT OF</p>



RS5,67,86,724/- (FIVE CRORE SIXTY SEVEN LAKH EIGHTY SIX THOUSAND SEVEN HUNDRED TWENTY FOUR)

ANNEXURE-C (COLLY)

COPY OF STATEMENT OF DUES IN THE LOAN ACCOUNT NO.

(A) LNAHM01813-140003358

(B) LNAHM02614-150004259

(C) LNAHM02614-150005111

(II) DETAILS OF HYPOTHECATION SECURITY INTEREST ARE MENTIONED HEREIN BELOW

(I) LOAN ACCOUNT NO. LNAHM01813-140003358

- MULTI CYLINDER DRYING AND WASHING RANGE

(II) LOAN ACCOUNT NO. LNAHM02614-150004259

- MERCERISING MACHINE (1)
- JIGGER MACHINE (9)

(III) LOAN ACCOUNT NO. LNAHM02614-150005111

- FABRIC DYING AUTO MACHINE

ANNEXURE-D

COPY OF **FORM 8** FILED WITH ROC TO CREATE CHARGE ALONG WITH CERTIFICATE OF CHARGE UNDER ALL THE LOAN

Deepika

		AGREEMENTS/ACCOUNTS.
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	<ul style="list-style-type: none"> • STATEMENT OF DUES IN LOAN ACCOUNT NO- LNNOI00112-130002003, LNAHM02614-150004259, LNAHM02614-150005111 . (ANNEXURE-C) • AGREEMENT OF CHARGE ALONG WITH CERTIFICATE OF REGISTRATION OF CHARGE (ANNEXURE-D) • SANCTIONED LETTER DATED 23.01.2014, 24.07.2014 AND 10.12.2014. (ANNEXURE-E) • LOAN AGREEMENT DATED 24.01.2014, 28.07.2014 AND 17.12.2014 (ANNEXURE-F) • LOAN TRANSACTION DETAILS (ANNEXURE-G) • LOAN RECALL NOTICE DATED 22.03.2016, 06.02.2016 AND 24.02.2016 WAS ISSUED BY FINANCIAL CREDITOR TO CORPORATE DEBTOR (ANNEXURE-H) • ARBITRAL AWARD DATED 09.06.2017, 24.05.2016, 23.06.2016 WAS PASSED IN FAVOUR OF FINANCIAL CREDITOR UNDER THE ABOVE



		MENTIONED LOAN AGREEMENT. (ANNEXURE I)
5.	DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT	ARBITRAL AWARD DATED 09.06.2017, 24.05.2016, 23.06.2016 WAS PASSED IN FAVOUR OF FINANCIAL CREDITOR UNDER THE ABOVE MENTIONED LOAN AGREEMENTS. (ANNEXURE I)
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	<ul style="list-style-type: none"> • LOAN WAS SANCTIONED BY INTEC CAPITAL LIMITED TO HV SYNTHETICS PRIVATE LIMITED SANCTIONED LETTER DATED 23.01.2014, 24.07.2014 AND 10.12.2014 (ANNEXURE-E) • LOAN AGREEMENT DATED 24.01.2014, 28.07.2014 AND 17.12.2014 WAS EXECUTED BETWEEN INTEC CAPITAL LIMITED AND HV SYNTHETICS PRIVATE LIMITED ALONG WITH DEED OF GUARANTEE. (ANNEXURE-F). • SUBSEQUENTLY TO THE



		<p>DISBURSEMENT OF THE LOAN FACILITIES BY THE FINANCIAL CREDITOR, THE CORPORATE DEBTOR FAILED TO MAINTAIN ADEQUATE AMOUNT IN THE BANK ACCOUNT. AS A RESULT OF WHICH SERVAL CHEQUES/ECS/ACH MANDATED WERE DISHONERED BY THE BANKER AND THE PAYMENT WERE NOT MADE TO THE CLAIMANT AS PER REPAYMENT SCHEDULES.</p> <ul style="list-style-type: none"> • LOAN RECALL NOTICE DATED 22.03.2016, 06.02.2016 AND 24.02.2016 WAS ISSUED BY FINANCIAL CREDITOR TO CORPORATE DEBTOR. (ANNEXURE H). • ARBITRAL AWARD DATED 09.06.2017, 24.05.2016, 23.06.2016 WAS PASSED IN FAVOUR OF FINANCIAL CREDITOR UNDER THE ABOVE MENTIONED LOAN AGREEMENT. (ANNEXURE I) • DEBT INCURRED DUE TO DEFAULT IN REPAYMENT OF INSTALMENT OF LOAN. • LAST TRANSACTION UNDER
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		<p>THE LOAN AGREEMENT</p> <p>IN LOAN NO. LNAHM01813-140003358</p> <p>LAST PAYMENT RECEIVED VIA INSTRUMENT BARBR520200205006032 DATED 05.02.2020 WAS RECEIVED FOR AMOUNT OF RS 74,300/-</p> <p>IN LOAN NO. LNAHM02614-150004259</p> <p>LAST PAYMENT RECEIVED VIA INSTRUMENT CBINR520190620100061 DATED 30.09.2021 WAS RECEIVED FOR AMOUNT OF RS 13,00,000/-</p> <p>IN LOAN NO. LNAHM02614-150005111</p> <p>LAST PAYMENT RECEIVED VIA INSTRUMENT BARBR520200205006032 DATED 05.02.2020 WAS RECEIVED FOR AMOUNT OF RS 28,222/-</p> <p>• COPY OF LOAN TRANSACTION DETAILS SHOWING ALL THE TRANSACTION IN LOAN ACCOUNTS. (ANNEXURE G)</p>
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7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE FINANCIAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NA
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	<p>(III) DETAILS OF HYPOTHECATION SECURITY INTEREST ARE MENTIONED HEREIN BELOW</p> <p>(IV) LOAN ACCOUNT NO LNAHMO1813-140003358</p> <ul style="list-style-type: none"> • MULTI CYLINDER DRYING AND WASHING RANGE <p>(V) LOAN ACCOUNT NO. LNAHMO2614-150004259</p> <ul style="list-style-type: none"> • MERCERISING MACHINE (1) • JIGGER MACHINE (9) <p>(VI) LOAN ACCOUNT NO. LNAHMO2614-150005111</p> <ul style="list-style-type: none"> • FABRIC DYING AUTO MACHINE <p>ANNEXURE-D</p> <p>COPY OF FORM 8 FILED WITH ROC TO CREATE CHARGE ALONG WITH CERTIFICATE OF CHARGE UNDER ALL THE LOAN</p>



		AGREEMENTS/ACCOUNTS. (ANNEXURE-D)
8A.	WHETHER SECURITY INTEREST RELINQUISHED	YES
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NA
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE FINANCIAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	ACCOUNT NO: 605920110000311 IFSC CODE: BKID0006059 BANK OF INDIA, NEW DELHI, LARGE CORPORATE BRANCH, SANSAD MARG, NEW DELHI- 110001 NAME:- INTEC CAPITAL LIMITED.
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	<ul style="list-style-type: none"> • AGREEMENT OF CHARGE ALONG WITH CERTIFICATE OF REGISTRATION OF CHARGE (ANNEXURE-D) • STATEMENT OF DUES IN LOAN ACCOUNTS (ANNEXURE-C) • SANCTIONED LETTER DATED 23.01.2014, 24.07.2014 AND 10.12.2014. (ANNEXURE-E) • LOAN AGREEMENT DATED 24.01.2014, 28.07.2014 AND 17.12.2014 (ANNEXURE-



	<p>F)</p> <ul style="list-style-type: none"> • LOAN TRANSACTION DETAILS (ANNEXURE-G) • LOAN RECALL NOTICE DATED 22.03.2016, 06.02.2016 AND 24.02.2016 (ANNEXURE-H) • ARBITRAL AWARD DATED 09.06.2017, 24.05.2016 AND 23.06.2016 WAS PASSED IN FAVOUR OF FINANCIAL CREDITOR UNDER THE ABOVE MENTIONED LOAN AGREEMENTS. (ANNEXURE I)
 <p>MS. DEEPIKA UNIYAL DEPUTY MANAGER-LEGAL INTEC CAPITAL LIMITED BOARD RESOLUTION (ANNEXURE-J)</p>	
<p>708, MANJUSHA BUILDING, 57, NEHRU PLACE, NEW DELHI-110019</p>	



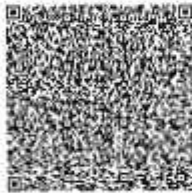
सत्यमेव जयते

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No.	: IN-DL19763924319975X
Certificate Issued Date	: 17-Jan-2025 11:49 AM
Account Reference	: IMPACC (IV)/ dl732103/ DELHI/ DL-DLH
Unique Doc. Reference	: SUBIN-DL73210384718104285259X
Purchased by	: INTEC CAPITAL LIMITED
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: INTEC CAPITAL LIMITED
Second Party	: Not Applicable
Stamp Duty Paid By	: INTEC CAPITAL LIMITED
Stamp Duty Amount(Rs.)	: 10 (Ten only)



Please write or type below this line

This stamp paper is integral part of Affidavit.



Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

AFFIDAVIT

I, **Deepika Uniyal, Deputy Manager-Legal**, on behalf of **Intec Capital Limited**, having its registered office at **708, Manjusha Building , 57 , Nehru Place, New Delhi - 110019**, do hereby declare and state as follows:

HV SYNTHETICS PRIVATE LIMITED, the Corporate Debtor was, at the Insolvency Commencement date, being the 11.12.2024, actually indebted to me for a sum RS. 26,59,28,610/- (TWENTY SIX CRORE FIFTY NINE LAKH TWENTY EIGHT THOUSAND SIX HUNDRED TEN)

1. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

LOAN ACCOUNT NO - LNAHM01813-140003358, LNAHM02614-150004259 AND LNAHM02614-150005111.

- COPY OF MASTER DATA **(ANNEXURE-A)**
- REGISTRATION CERTIFICATE OF FINANCIAL CREDITOR **(ANNEXURE-B)**
- STATEMENT OF DUES IN **LNAHM01813-140003358, LNAHM02614-150004259 AND LNAHM02614-150005111. (ANNEXURE-C)**
- AGREEMENT OF CHARGE ALONG WITH CERTIFICATE OF REGISTRATION OF CHARGE **(ANNEXURE-D)**
- SANCTIONED LETTER DATED 23.01.2014, 24.07.2014 AND 10.12.2014. **(ANNEXURE-E)**
- LOAN AGREEMENT DATED 24.01.2014, 28.07.2014 AND 17.12.2014 WAS EXECUTED BETWEEN INTEC CAPITAL LIMITED AND HV SYNTHETICS PRIVATE LIMITED ALONG WITH DEED OF GUARANTEE **(ANNEXURE-F)**
- LOAN TRANSACTION DETAILS **(ANNEXURE-G)**
- LOAN RECALL NOTICE DATED 22.03.2016, 06.02.2016 AND 24.02.2016 WAS ISSUED BY FINANCIAL CREDITOR TO CORPORATE DEBTOR **(ANNEXURE-H)**
- ARBITRAL AWARD DATED 09.06.2017, 24.05.2016, 23.06.2016 WAS PASSED IN FAVOUR OF FINANCIAL CREDITOR UNDER THE ABOVE MENTIONED LOAN AGREEMENT **(ANNEXURE-I)**
- BOARD RESOLUTION. **(ANNEXURE-J)**

2. The said documents are true, valid and genuine to the best of my knowledge and information provided by the company.



3. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever, save and except the following: **N.A**

Verified at New Delhi on this day of January , 2025

I Identify that Executant/Deponent has signed before me



Handwritten signature and date: 19/1/25, 4/8538/18

VERIFICATION

We, **Intec Capital Limited**, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

17 JAN 2025

Verified at New Delhi on this day of January, 2025



ATTESTED
NOTARY PUBLIC, DELHI

17 JAN 2025





FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

16.11.2023

From

Central Bank of India
Bhudarpura Branch
Opp Rohini Society,
Near shreyas crossing,
Manekbaug, Ahmedabad- 15

SR. No. 2763 Dt. 16/11/2023

HETAL P. LATHIA
NOTARY
GOVT. OF INDIA

To

S. Gopalakrishnan
Office of Interim Resolution Professional - H.V.Synthetics Private Limited
IBBI/IPA-002/IP-N00151/2017-18/10398
Add: 203, The Ghatkopar Nilkanth CHS, Jethabhai Lane, Ghatkopar (East), Mumbai,
Maharashtra, 400077

16 NOV 2023

Subject: Submission of claim and proof of claim.

Madam/Sir,

Central Bank of India, Bhudarpura Branch hereby submits this claim in respect of the corporate insolvency resolution process of M/s H V Synthetics Pvt. Ltd. The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	Central Bank of India Bhudarpura Branch Ahmedabad
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	Nationalised Bank
3.	Address and email address of the financial creditor for correspondence	CENTRAL BANK OF INDIA- BHUDARPURA BRANCH, OPP ROHINI SOCIETY, NEAR SHREYAS CROSSING, MANEKBAUG, AHMEDABAD- 15 BMAHME1445@CENTRALBANK.CO.IN
4.	Details of claim, if it is made against corporate debtor as principal borrower: (i) Amount of claim (ii) Amount of claim covered by security interest, if any	Rs.1,63,78,033.78 (As on 03.11.2023) Equitable Mortgage Of Property Consisting Of Flat/ Residential House In The Name Of Mrs Ratanben Kishorkumar Chavda And Mr Haygreev Kishorkumar Chavda Flat No F-91, 9th Floor, Akash Towers, Near Judges Bungalows, Bodakdev, Ahmedabad 380054, Measuring Area -316 Sqmt, Situated On Final Plot No 221 Of T P Scheme No 1/B,





(Old Survey No 337/ 1+2+3)
 Mouje Bodakdev, Ta – City,
 Dist Ahmedabad, In The Sub
 District Ahmedabad – 3 (Memnagar) Which Is
 Bounded By: East: Judges
 Bunglows. West: Block –
 E, Aakash Towers, North:
 Janmangal Society, South:
 Block No – A, Akash Towers.

(iii) Amount of claim covered by guarantee, if any
 (Please provide details of guarantee held, the value of
 the guarantee, and the date it was given)
 (iv) Name and address of the guarantor(s)

PERSONAL
 (1)Mr. Hegriv Kishorkumar
 Chavda (2) Mr. Narayan
 Dahyabhai Chavda (3) Mrs.
 Ratanben K Chavda
 Address: Flat No.F/91, Akash
 Tower, Near Chief Justice
 Bunglow, Bodakdev,
 Ahmedabad

5.	Details of claim, if it is made against corporate debtor as guarantor: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the principal borrower	NA NA NA Address: Flat No.F/91, Akash Tower, Near Chief Justice Bunglow, Bodakdev, Ahmedabad
6.	Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor: (i) Amount of claim (ii) Name and address of the beneficiary	Rs.1,63,78,033.78 (As on 03.11.2023) CENTRAL BANK OF INDIA- BHUDARPURA BRANCH, OPP ROHINI SOCIETY, NEAR SHREYAS CROSSING, MANEKBAUG ,AHMEDABAD- 15
7.	Details of how and when debt incurred	29.01.2021
8.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NA
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	3219448499 CC account

(Signature of financial creditor or person authorised to act on its behalf)
 [Please enclose the authority if this is being submitted on behalf of the financial creditor]



संघीय रिजर्व बैंक ऑफ इंडिया
 Federal Reserve Bank of India

संघीय रिजर्व बैंक ऑफ इंडिया
 BHUDARPURA BR. A'BAD.



Name in BLOCK LETTERS SRIJAN SIKHA

BRANCH MANAGER , CENTRAL BANK OF INDIA

Position with or in relation to creditor

CENTRAL BANK OF INDIA-BHUDARPURA BRANCH,

OPP ROHINI SOCIETY,

NEAR SHREYAS CROSSING,

MANEKBAUG ,AHMEDABAD- 15

Address of person signing

*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

I, Srijan Shikha, Manager, Central Bank Of India currently residing at central bank of india-Bhudarpura branch, Opp Rohini Society, near shreyas crossing, Manekbaug ,Ahmedabad- 15 , do hereby declare and state as follows: -

1. M/s H V Synthetics pvt ltd, the corporate debtor was, at the insolvency commencement date, being the 31st day of October .2023, actually indebted to me for a sum of **Rs.1,63,78,033.78 (As on 03.11.2023)**
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: (1) Sanction letter (2) statement of account (3) Mortgage Deed (3) D P Note (4) letter of interest (5) Form of guarantee for advance and credits generally (6) Hypothecation (7)Supplementary Agreement
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.
6. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date:-16.11.2023

Place: Ahmedabad



Srijan Shikha
(Signature of the claimant)

VERIFICATION

I, Srijan Shikha, Manager Central Bank of India Bhudarpura the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Ahmedabad on this 16 day of November, 2023



Srijan Shikha
(Signature of claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]

**SOLEMNLY AFFIRMED
BEFORE ME**

[Signature]

**HETAL P. LATHIA
NOTARY
GOVT. OF INDIA**

16 NOV 2023